SHRI BHUPESH GUPTA: Half-an-hour discussion and Question Hour are twa' different things. Question Hour has an impact, I can say. If there is agreement between the Government and the Opposition, in such a contingency Short Notice Question should be

SHRI NIREN GHOSH: I am supporting vou.

े भी राजनारायण: श्रीमन्, में बहुत ही आश्चर्यचिकत हं कि प्रश्न को जिस ढंग से मैं ने उठाया उस को हमारे कुछ माननीय सदस्यों ने उलट दिया। इसलिए मैं आप से विनम्प्रता से निवेदन करूंगा कि हमारे प्रश्न को जरा गंभीरता से हृदयंगम किया जाना चाहिए। यह कहना कि अल्प-सूचित तारांकित प्रश्न केवल सरकार की इच्छा पर निर्भर है यह ठीक नहीं है। प्रश्न स्वीकार करना आप की इच्छा पर है। मैं नियमावली पढ़ रहा हं 'यदि मंत्री अल्प-सूचना पर प्रश्न का उत्तर देने की स्थिति में न हो और सभापति की यह राय हो कि प्रश्न इतने पर्याप्त लोक महत्व का है कि राज्य सभा में उस का मौखिक उत्तर दिया जाना चाहिए तो वह निदेश दे सकेगा कि प्रश्न उस दिन की प्रश्न-सूची में प्रथम प्रकृत के रूप में रखा जाये, जिस दिन कि नियम 39 के अधीन उस का उत्तर दिया जा सकता हो। तो यह अल्प सूचित तारांकित प्रश्न आप के उपर है, अगर आप समझते हों कि यह प्रश्न लोक महत्व का है, तात्कलिक आवश्यकता काहै तो आप सरकार को निदेश दे सकते हैं कि मैं इस प्रश्न को रख रहा हूं इस का उत्तर सरकार को देना होगा। मगर मेरा प्रकृत दूसरा है। मैं कहता हं कि यह सरकार कैसी सरकार है। जरा आप देखें कि जिस को अपने कार्यक्रम का ज्ञान नहीं है। हमारे मत का समर्थन किया श्री ओम् मेहता जी ने जब कि उन्होंने साफ कह दिया कि पहले सदन का समय जब बढ़ा है तो दो दिन के लिए या एक दिन के

SHRI NIREN GHOSH: 'Agreement for | लिए बढ़ा है और यह बैठक 29 को समाप्त होने वाली थी और इस लिए 20 तारीख से हमारे प्रश्न लिये जाने रोक दिये गये। हम लोगों को नोटिस आ गया 20 तारीख से कि अब प्रश्न मत दीजिये क्योंकि सदन उठने वाला है। दस दिन पूर्व रोक दिया गया और अब सदन भ्यारह तारीख तक जा रहा है। हम को जानकारी है कि सदन 11 तक जायेगा 7 तक तो है ही, मगर यह फिर बढ़ेगा। आप मेरी राय ले लीजिए कि सदन का समय बढ़ेगा और कौन कहता है कि नहीं बढेगा।

. to a matter of . urgent public importance

SHRI OM MEHTA: The position at present is that we have extended the House up to the 7th. *{Interruptions}*

श्री राजनारायण: मैं चेयरमैन की प्रतिष्ठा और चेयरमैन की महिमा और गरिमा की रक्षा करना चाहता हं। चेयरमैन सरकार के हाथ की कठपुतली नहीं है कि जब सरकार कहे तो सदन को बुलाये और जब सरकार कहेतो सदनको न बुलाये। आप निश्चित कह दीजिए कि 7 के बाद सदन और नहीं चलेगा।

MR. CHAIRMAN: I have heard you completely. Leave it to me. You may now start with your Galling Attention.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported Clash between Pant Polytechnic Students and DTC employees at Okhla, New Delhi

भी राजनारायण (उत्तर प्रदेश): अगस्त 1974 को ओखला नई दिल्ली में पंत पोलिटेक्नीक के विद्यार्थियों तथा दिल्ली परिवहन निगम के कर्मचारियों के बीच हुई झड़पों, जिस में कई व्यक्तियों को चोटें आयीं और सम्पत्ति को काफी नुकसान पहुंचा, के समाचार की और नौबहन तथा परिवहन मंत्री का ध्यान दिलाता हं।

to a matter of urgent public importance

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MU-KHERJEE): Sir, according to the report received from District Authorities of Delhi, the facts of the incident that took place between D.T.G. staff and students of G. B. Pant Polytechnic on 30-8-74 are briefly as follows.

number of students of the Α Polytechnic demonstrated and demanded the resignation of the Union President. When he refused to do so, the students went on a sudden strike at about 1 P. M. Since they were go to their home earlier scheduled time i.e. about 3* 30 P.M., the students sent a message to the nearby Kalkaji depot of D.T.G. through a Traffic Inspector, to have the students' special buses sent af that time. As the special buses had not arrived til' 1-30 P.M., D.T.G. bus No. DLP-1880, which had just been outshedded, was stopped by the students at Punj Sons bus stop on the main Lai Kuan road hijacked into the Polytechnic premises. The crew of the bus was also brought down and manhandled. At about 1 • 50 P.M. students hijacked another D.T.G. DLP-1853 into the Polytechnic compound but the crew managed to escape to Kalkaji Depot of D.T.G. and reported the development of hijacking to the Depot who went to the Kalkaji Police Manager, Station. Almost simultaneously, some towards D.T.G. employees went the Polytechnic and engaged themselves in a quarrel with the students. Information regarding this quarrel was conveyed by some one to the Central Police Control Room and it was transmitted to the Kalkaji Police Station at about 2-10 P.M. A Sub-Inspector of Police, accompanied by seven or eight other police officials rushed to the spot and the clashing groups. to separate Some D.T.G. workers returned to the Kalkaji Depot.

By that time, however, a rumour had ! spread among D.T.G. workers that the i

crew of the hijacked bus had been beaten to death and that the Depot Manager was in the custody of students. Infuriated at this. about eilgty or ninety D.T.G. workers reached the Polytechnic compound and a clash started b«t veen them and students, in which both the sides indulged in stone throwing freely. The students set D.T.G. bus No. DLP-1880 on fire but the D.T.G. workers managed to drive the other bus away. The policemen tried to intervene but being very small in number, they could not effectively control the situation. Some of the students went on the roof tops and continued stone throwing. D.T.C. workers also entered the Polytechnic Principal's room, ransacked the furniture there and attempted to set it on fire. By this time, Sub-Divisional Police Officer and House Officer arrived in their jeeps with men and went into the compound to contain But still the police force was the trouble. heavily outnumbered and was caught in the cross fire of stone throwing. At about 2⁻50 P- M. one platoon of armed police reinforcement along with a tear gas squad arrived. The Sub-Divisional Magistrate spot. also reached the The reinforced police force entered the Polytechnic premises and was able to clear it of riotous elements. When the area was being combed, it was found that a large riotous student mob has gathered near the boundary wall of the Polytechnic adjoining village Harkesh Nagar. Groups of riotous students and D.T.G. workers were also scattered over in other areas. At about 3-10 P.M. the Superintendent of Police, the A.D.M. further reinforcement arrived. Police parties were constituted and sent in various directions to disperse the riotous elements. In this process,, fifteen teargas shells had to be used. The situation was brought fully under control by about 3-40 P.M.

In the incidents, fourteen students three D.T.G. workers and five policemen (including the Sub-Divisional Police Officer) received injuries. All the

[Shri Pranab Mukherjee] injured were discharged after medical examination and first aid, except two D.T.G. workers, who received serious head injuries, and were admitted to Safdarjung Hospital.

The fire brigade also arrived on the spot at about 2-40 P.M. but its staff was prevented by the students from entering the Polytechnic compound. But at about 3-15 P.M. the fire brigade was placed in a position to deal with the fire. However, by that time, bus No. DLP-1880 had been more or less fully burnt, though the fire brigade staff was able to check the fire to the furniture in the Principal's (office) room.

The police have registered two cases of rioting vide FIR Nos. 692 and 693 dated 30-8-74 against D.T.G. employees and students. Twenty students and nine D.T.C. workers were arrested and taken in police custody on the spot.

The estimated loss to the D.T.C. on account of burning of bus No. DLP-1880 is about Rs. 60,000. This vehicle was two years old, having been put on road in 1972.

The Polytechnic has been closed indefinitely to avoid recurrence of trouble. The examinations will, however, take place as scheduled. According to a rough assessment, the damage caused to the property of the Polytechnic is estimated to be between Rs. 60,000 and Rs. 70,000.

श्री राजनारायण : श्रीमन् माननीय मंत्री जी ने बहुत कुछ सही और बहुत कुछ गलत, दोनों को मिलाकर सदन के सम्मानित सदस्यों को एक अर्घ सत्य की सुचना दी है। श्रीमन, 30 अगस्त, 1974 को विद्यार्थी पोलिटेक्नीक स्कुल से इम्तिहान देकर साढ़े 12 बजे के लगभग अपने घर जा रहे थे। अपने घर जाने के लिए जहां पर बस खड़ी होती है-जिसको इन्होंने पुंज संस फैक्टरी बस स्टाप कहा है-वहां पर गए और वहीं खड़ी बस

पर चढ़ गए। मगर जहां बस खड़ी होनी चाहिए थी ड़ाईवर ने वहां बस खडी नहीं की और उस वस को जहां पर कि उनका कारखाना है उस कारखाने तक ले गए। उस कारखाने में ले जाकर छ: विद्यार्थियों को पीटा गया । इन छः विद्यार्थियों में से दो विद्यार्थी किसी प्रकार से छट कर, भाग आये और अपने कैम्पस में चले गये। वहां पर प्रिसिपल साहब को अपनी सारी स्थिति सुनाई । उसके बाद उन लोगों का फर्स्ट एड किया जाता है और प्राथमिक चिकित्सा के बाद प्रिसिपल ने पुलिस अधिकारियों को समन किया। पुलिस अधिकारी तत्काल नहीं आए। प्रिसिपल ने जो डी०टी०सी• के संबंधित अधिकारी हैं उन अफसरान को कंटेट किया। वे अफसरान भी ठीक समय पर नहीं आते हैं। इसी बीच में करीब 25-30 गण्डे एक बस में भर कर आए और वहां आकर पोलिटेक्निक के कैम्पस में इधर-उधर पत्थर बाजी करने लगे। इसके बाद दो तीन बसें भर कर आई जिसमें कहा जाता है कि

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Three bus-loads of staff arrived fully armed with lathis, iron rods and chains.

ये तमाम चीजें लेकर आए और पूरी तरह से प्रिसिपल के कमरे में घस गये और आसपास में जो स्टाफ क्वार्टर्स थे उनमे प्रवेश कर गये। उनकी खिड़कियां तोड़ डाली, दरवाजे तोड डाले और लोगों की पिटाई की । जितने विद्यार्थी वहां थे उन सब की अच्छी तरह से पिटाई की । इसलिए हमारा प्रकृत यह है कि जब विद्यालय के अधिकारियों ने मैनेजर को इस बात की जानकारी कर दी, पुलिस को जानकारी करा दी, फायर त्रिगेड को जानकारी करादी तो ये गुण्डे वहां किस प्रकार तीन बसों में भरकर लाठियों, डंडों, लोहे की छड़ों और चैन्स को लेकर डी०टी०सी० के स्टाफ के साथ वहां पहुंच गये ? मझे यह भी जानकारी मिली है कि उनके साथ-साथ पुलिस भी वहां पहुंची और पुलिस साइलेन्ट स्पेक्टेटर, मक दर्शक की भांति खडी रही जब कि वहां पर विद्या-थियों को पीटा जा रहा था। श्रीमन, मैं यह चाहता हं कि आप हमारे देशवासियों की इस

स्थिति को हृदयंगम करें। किस प्रकार से विद्यार्थियों को, छोटे-छोटे बच्चों को, स्कूल में, पोलिटेक्नीक में पढ़ने वाले विद्यार्थियों को मुण्डों द्वारा पीटा जा रहा है, पूलिस भी पीट रही हैं, लेकिन पुलिस के अफसरान और अन्य स्टाफ यह सब देख रहा है। इसलिए मेरा प्रश्नयह है कि क्या मंत्री जी ने इस बात की जानकारी की कि पुलिस अफसरान वहां खडे क्यों ये ? पुलिस के अफसरों ने जब यह देखा कि पोलिटेक्नीक में गण्डे, बदमाश और एन्टी सोशियल एलीमेंटस सैकड़ों की तादाद में पहुंच रहे है तो पुलिस वालों ने उनको वहां से निकालने की कोशिश क्यों नहीं की ? श्रीमन्, मैं यह भी कहना चाहता हं कि माननीय मंत्री जी को इस काण्ड के बारे में गलत सूचना मिली हैं। उन्होंने कहा कि 4 बजे तक, पौने तीन बजेतक या ढ़ाई बजेतक वहां पर मामला शान्त हो गया था। लेकिन मैं कहना चाहता हूं कि दिन के 2 बजे से लेकर रात के आठ बजेतक बराबर वहां पर संघर्ष होता रहा और तमाम आग लगाई जाती रही, शीशें तोडे जाते रहे, दरवाजे तोड़े जाते रहे ।

श्री महाबीर त्यागी (उत्तर प्रदेश): दरवाजे कौनसी पार्टी तोड रही थी?

श्री राजनारायण : डी० टी० सी० के गण्डे जो वे भरकर बस में लेगयेथे। इस झगडे का कारण यह बताया जाता है कि एक दो दिन पहले विद्यार्थियों का किसी कंडक्टर से झगड़ा हो गया था। उस दिन जब विद्यार्थियों की ईस में पिटाई की गई तो कंडक्टर और ड़ाइवर बस को जहां पर रोकना चाहिए वहांपर नहीं रोकते थे। ऐसी हालत में मैं यह जानकारी चाहता हूं कि विद्यार्थियों की यह शिकायत कि जहां पर बसें रोकनी चाहिए वहां पर बसे रुकें, इस बात के लिए आपने क्या कार्यवाई की है ? जहां पर विद्यार्थियों के उतरने की अगह थी वहां पर बसे क्यों नहीं रोकी गई? इसके साथ-साथ विद्यार्थियों को बस न रोक

करके डी०टी०सी० के हेडक्वार्टर में क्यों ले जाया गया और वहां ले जाकर उनकी क्यों पिटाई की गई? श्रीमन, हमने केवल यह कालिंग एटेंशन नोटिस ही नहीं दिया है, मैंने पंडित कमलापति विपाठी जी से व्यक्तिगत तौर पर भी बातचीत की है क्यों हम समझते हैं कि उनके पास एक मानवतावादी हृदय हैं। उन्होंने कहा कि हम इसकी जानकारी करेंगे और पता करेंगे। मगर मुझे अफसोस है कि वे आज यहां पर नहीं है । डिप्टी मिनिस्टर साहब आए हैं। उनको तमाम चीजों की जानकारी नहीं है। अफसरों ने जो रपट उनको देदी है, वे भी सीघेसाघे आदमी हैं, उसको पढ़कर उन्होंने यहां पर सूना दिया है।

to a matter of

urgent public importance

तो मेरा यह कहना है कि वे डी०टी०सी० के अधिकारी फौरन सस्पेण्ड किए जाएं, जो ड़ाइवर है, जो कंडक्टर है जिसने विद्यार्थियों को नहीं उतरने दिया और जबर्दस्ती वहां से हेडक्वार्टर ले गए, उनको फौरन हटाया जाए। जिस अधिकारी को प्रिंसिपल ने और कालेज के स्टाफ ने सूचना दी वह तत्काल क्यों नहीं पहुंचा और जब पुलिस स्टाफ पहुंचा तो पुलिस स्टाफ ने गुण्डों को क्यों नहीं रोका? श्रीमन्, मझको कहा गया कि वहां 15 आंसूगैस की शलस छोडी यह झठा बयान दिया गया । 'आंसू-गैस की 15 शेल छोड़ी, यह गलत है। जब कि वहां गण्डे, बदमाश और असामाजिक तत्व लुटमार कर रहे थे। तब कुछ नहीं हुआ और जब मामला समाप्त हो गया तो केवल 2 आंस् गैस के शैल-खोखले और मर्दा-वहां छोड़े गए हैं यह दिखाने के लिए कि पुलिस इसमें सतर्कथी। मगर हमारा कहना है कि पुलिस और डी॰टी॰सी॰ के अधिकारी आपस में मिले हुए थे, ये विद्यार्थियों से बदला लेना चाहते थे। ये विद्यार्थी हमारे देश के हैं, देश के नव-निर्माण की जिम्मेदारी आगे चल कर उनके कंधों पर हैं, उनके साथ क्यों कुकर्म हुआ, क्या इस सारे काण्ड का दायित्व सरकार अपने ऊपर लेगी ?

Sir, Rajnarainji has given his version of the incidents which took place in the G. B. Pant Polytechnic premises. As I have already mentioned in my original answer, the whole matter is under investigation and until we are in a position to have the full facts which led to this incident, per haps it would be too early to come to ny conclusion as to whether the goondas were responsible or whether the D.T.C. employees were responsible or whether the students were responsible for But, Sir, this type of incident. the report we received is not from the D.T.C. but from the Delhi Administration and on the basis of that I have submitted my information for the consideration of the honourable House and in that too I have mentioned that the whole matter is under investigation and when we are in a position to have the full reports and are in a position to identify the people who are responsible for these incidents, I can assure Shri Rajnarain and through you, Sir, this House that no guilty person would be sheltered and action will be taken against those persons. At the same time, Sir, perhaps from the facts themselves, as they have been reported very widely, Mr. Rajnarain in the Press would find that the bus was totally burnt and it was almost a new bus and it is only two years It has come in the Press and I have also already mentioned that the police arrived there 2-10 P.M. as soon as they got the The Sub-Divisional information. police officers and the Station House Officersjalso arrived there at about 2-50 P.M. But they weie outnumbered by both the groups and I have already mentioned in my statement that they were outnumbered by the rioters and the rioters belonged both to the D.T.C. and students. As a result of this, when the police forces were not reinforced till 3-10 when the Superintendent of Police and the Additional District Magistrate along with the Teur Gas Sqad reached the place, the police

was not in a position to tackle the situation The same thing happened to the Fire Brigade also. The Fire Brigade reached there at about 2-40 P.M. But it could not tackle the situation until 3-15 when the riotous elements were tackled and then the Fire Brigade people were allowed to work. As a result of that, though they were not in a position to save the bus, they were in a position to save the furniture and prevent the fire from spreading to the other areas.

to a matter of

urgent public importance

Regarding the other points which he has mentioned, Sir, all these are under investigation. Whether the D.T.G. people entered the staff quarters and whether they beat the students-all these matters are under investigation and we would be in a position to have a clear picture after the investigation is over.

श्री राज नारायण : श्रीमन्, हमको मंत्री जी से कुछ सवाल और पुछने हैं

MR. CHAIRMAN: The clarification is over. I will give an opportunity to another Member. We will have to follow the correct procedure.

श्री राज नारायण : ... क्योंकि हमकी 2 बार पुछने का अधिकार है। माननीय मंत्रीजी ने कहा, जो बस वहां गई.....

MR. CHAIRMAN: Please hear me. You have had the clarification from the Minister. Now another honourable Member is there who is in a mood to ask for a clarification. Let him also put the question.

भी राजनारायण: आप कहते हैं तो हम बैठ जाएंगे। लेकिन हमेशा यह होता है कि पहले प्रक्रन करने वाला 2 बार पुछ सकता है।

भी ओइम् प्रकाश त्यागो (उत्तर प्रदेश) : सभापति महोदय, मंत्रीजी ने अभी अपने उत्तर में कहा कि यह केस अन्डर इंवैस्टीगणन चल रहा है, परन्तु इतनी बात उन्होंने स्वीकार

की है कि चंकि विद्यार्थी लोग अपने यनियन के प्रेजीडन्ट कात्यागपत्र चाहते थे और वहां पर छुट्टी हो गई थी जिसकी वजह से विद्या-थियों ने कालाकाजी के डिपो का इंफार्म किया की हमको यहां पर जल्दी छट्टी हो गई है, इसलिए बस मिलनी चाहिये। बस कालेज में टाइम पर नहीं पहुंची और उन्होंने एक बस को जबरन ले जाने की कोशिश की और जिस के बारे में राजनारायण जी ने भी कहा कि वे उसको वहां पर ले गये । मैं आप से यह स्पैमिफिक सवाल पूछना चाहता हं कि कि जब विद्या-थियों को कोई भी बस टाइम पर नहीं मिली तो वे एक बस को उठाकर अपने यहां ले गये। कालाकाजी के डिपो से दो बसों में भरकर षहां के कर्मचारी आये और उन्होंने पन्त पोली-टेक्नीक स्कल के ऊपर आक्रमण किया। उस समय विद्यार्थी इम्तहान पर बैठे हुए थे और जो लोग वहां पर थे उनको इन लोगों ने पीटा। आपने अपनी रिपोर्ट में यह बात स्वीकार की है कि दो बसों में डी०टी०सी० के कर्मचारी वहां पर गये और उन्होंने स्कूल पर आक्रमण किया और इसके बारे में वहां के प्रिमिपल ने पुलिस को रिपोर्ट की । इस बात में तो सच्चाई है कि दो बसों में भरकर डी०टी०सी० के कर्म-चारी आये और उन्होंने स्कल पर हमला किया। मैं यह बात जानना चाहता हं कि डी ब्टी ब्सी ब के कर्मचारियों ने जिन्होंने ला-एन्ड आर्डर को अपने हाथ में लिया और जिनके बारे में पुलिस को भी रिपोर्ट करा दी गई थी. तो उसके बाद भी आपने उनके खिलाफ एक्शन क्यों नहीं लिया ? यह तो अब इंबैस्टीगेशन के ही बाद फैसला होगा कि उनके खिलाफ एक्शन लिया जाता है या नहीं जब कि वे इस बारे में दोषी पाये जायेंगे। जब यह बात सही है कि डी०टी० सी० के कर्मचारी बसों में भरकर वहां पर आय और उन्होंने हमला किया तो इंबस्टीगेशन का कार्य पूरे होने तक उन्हें सस्पेन्ड क्यों नहीं किया गया है ताकि उनको यह जानकारी हो जाय कि ला एन्ड आर्डर को हाथ में लेना उचित नहीं है। इस प्रकार का आपने एक्शन लिया या नहीं, यह एक प्रश्न है।

दूसरी बात में यह जानना चाहता हं कि जब विद्यार्थियों ने प्रिंसिपल के आफिस से बाकायदा कालकाजी के बस डिपो को टेलीफोन किया कि हमको जल्दी छुट्टी हो गई है और इस वजह से हमको। तुरन्त बस मिलनी चाहिये तो जनके पास टाइम पर वस क्यों नहीं भेजी गई? आपने बस न भेजने के बारे में किसी से एक्सप्लनेशन लिया या नहीं ? इस सम्बन्ध में भी जानकारी चाहता हं ?

to a matter of

urgent public importance

तीसरा प्रश्न यह है कि इस प्रकार की घटना दिल्ली में होती ही रहती है और यह केवल एक ही घटना नहीं है । दिल्ली के इतिहास में बहुधा इस प्रकार की घटनाएं होती ही रहती है। विद्यार्थी दिल्ली में बसों को अक्सर हाइजैक कर ले जाते हैं और इस तरह की घटना से ही यह बात पैदा हुई। क्या आप इस बारे में सदन में आश्वासन देंगे कि इस प्रकार की जो घटनाएं होती है उनमें दोषी कौन है ? क्या आप इस बारे में जांच करायेंगे कि इस प्रकार की घटनाए क्यों होती है क्योंकि मैं भविष्य के लिए भी कहना चाहता है कि विद्यार्थियों और डी ब्टी ब्सी ब कर्मचारियों के बीच में अक्सर इस बारे में संघर्ष होते रहता है। आप इस तरह की घटनाओं को रोकने के लिए क्या कदम उठाने जा रहे हैं। दिल्ली में जितने स्ट्डेंटस के युनियन है और उनके जो अधिकारी है, कालेजों के जो प्रिसिपल्स है, क्या डी०टी०सी० के अधिकारी इन लोगों के साथ मिल बैठकर इस तरह का कोई प्रबन्ध करेंगे कि विद्यारियों को बस मिलने में कठिनाई न हो और उन्हें समय पर बस मिल जाय ताकि वे स्कल और कालेजों में ठीक समय पर पहच जांय ? आज डी०टी०सी० में इस सम्बन्ध में बहुत अव्यवस्था है और इस अव्यवस्था को रोकने के लिए विद्यार्थियों को ला एन्ड आर्डर को अपने हाथ में लेना पड़ता है और तब ही इस प्रकार की घटनाएं होती है, बसों में आग लगाई जाती है, हाईजैक किया जाता है। इस तरह की बात पिछले कई सालों से दिल्ली में चली आ रहीं

है और यह अब एक कहानी हो गई है कि बसों को जला दिया और उनको हाइजैक कर लिया। तो विद्यार्थी इस प्रकार का काम न करे. क्या आप उनके यूनियनों के पदाधिकारियों, प्रिसिपल और डी॰टी॰सी॰ के कर्मचारियों के साथ मिलकर इस प्रकार की व्यवस्था कराने का आज्वासन देंगे कि विद्यार्थियों को समय पर बसें मिल जाय?

SHRI PRANAB MUKHERJEE: Sir, I entirely agree with the hon. Member when he suggests that nobody should take the law and order in his own hand. And this is applicable both to tht D.T.C. employees and the students simultaneously. At the same time he has suggested that steps should be taken against the erring conductors who indulged themselvts In such activities. I have already mentioned in tht main reply that already 9 D.T.C. employees have been amsted; police is investigating . . .

भी ओडम् प्रकाश त्यागी: दो वस भरकर डी ब्टी ब्ही के आदमी गए। उसके वारे में आपने क्या किया?

SHRI PRANAB MUKHERJEE: I am coming to that point. Already 9 people have been arrested and, perhaps, he has noticed from my statement that two of them are seriously injured and are still in the hospital. That is why I said that as soon as details are received, we shall find out from the police reports if departmental action is required to be

taken, and if so, it would be taken.

The hon. Member has put a question why the bus was not given to the students. Some arrangement for providing bus service to students to go to the academic institutions and come back has been made. According to that arrangement, bus was to reach the Polytechnic at 3:30 P.M. Naturaily, those buses were tripped off to other areas and if students demand the bus to reach them at 1 P.M. or 1:30 P.M. instead of 3:30 P.M., perhaps, it was

not possible for the Depot authorities to comply with the request of the students....

श्री ओइम् प्रकाश त्यागी : "परहैप्स" आप क्यों बोलते हैं? आप डिपार्टमेंट के इनचार्ज है । आपने उनसे इन्क्वायरी की या नहीं ?

SHRI PRANAB MUKHERJEE: I mentioned 'perhaps' because as I have already mentioned We are awaiting fuU details.

श्री ओइम् प्रकाश त्यागी: अध्यक्ष महोदय, यह दिल्ली की घटना है। ये अपने आफिस से जनरल मैनेजर को फोन करके इन्बवायरी कर सकते थे। इन्होंने इन्क्वायरी क्यों नहीं की?

MR. CHAIRMAN: He will do it.

SHRI O. P. TYAGI: Why has he not done

SHRI PRANAB MUKHERJEE: I would like to appeal to the hon. Member to consider suppose if the bus was available and if the students demand buses at any odd time, Would it be desirable or would it be feasible to give them buses whenever they would like? Would is not open up flood-gates of demands?

श्री ओइस् प्रकाश त्यागी: सभापित महोदय, ये जवाब नहीं दे रहे हैं। आपने मैंनेजर से क्यों नहीं पूछ लिया। ये अपनी ओर से उनकी वकालत कर रहे हैं। मैं पूछता हुं कि इन्क्वायरी की या नहीं की? आप कहें हां या ना।

SHRI PRANAB MUKHERJEE: Sir, I have mentioned already that I am looking into the whole affair and I am awaiting detailed reports. But so far as the present question is concerned, it is very limited, whether the students could have the bus at any odd time, whether it would be possible for D.T.C. to give them buses at any odd time and if they gave it, whether it will not have to be done at the cost of other commuters because students are not the only commuters of D.T.C. buses.

श्री ओइम् प्रकाश त्यागी: मैं आपका प्रोटै-क्शन चाहता हूं। मेरा सीधा प्रश्न है। इन्होंने जांच की है या नहीं?

MR. CHAIRMAN: He is enquiring into the matter. He has not got all the facts as yet. Therefore, he is trying to collect the facts to place before the House.

SHRI PRANAB MUKHERJEE: And for the information of the hon. Member I can tell him that since the beginning of these academic institutions, there have been cases of hijacking of buses by students and I give figures which relate to period upto 30th August 1974,...

SHRI PRANAB MUKHERJEE: I would

श्री राजनारायण: अगर मंत्री जी आउट आफ स्कोप जाते हैं और सारी दिल्ली का सवाल उठाते हैं तो हम भी सारी दिल्ली का सवाल करेंगे। मंत्री सिर्फ पोलीटैक्निक से सम्बन्धित जानकारी दें।

MR. CHAIRMAN: He need not go into other incidents. That is all right.

श्री राजनारायण : अगर आप अलग बात करेंगे तो हम भी अलग सवाल पूछेंगे । सीधी बात है।

also request the hon. Members only to confine to this aspect. That is why I have already mentioned that the police is looking into the whole matter as to who was at fault, whether the students or the D.T.G. employees working at the Kalkaji Depot. I have already given an assurance that is anybody is found guilty he will be taken to task and he will not be spared whether he belongs to the D.T.C. Employees union or the Students union.

श्रो ओइम् प्रकाश त्थागी: सभापित महोदय, इन्होंने एक बात का जवाब नहीं दिया है। ये घटनाएं होती रहती है, इसलिए भविष्य में इस प्रकार की घटनाएं न हों क्या इस सम्बन्ध में आप स्टूडन्ट्स थूनियन और कोलेजेज के प्रिसिपन्स के साथ बात करके कोई आश्वासन देंगे?

SHRI PRANAB MUKHERJEE: Sir, regarding that point also, on an earlier occasion, I mentioned in this House that we are consulting the students. And in fact, the D.T.C. General Manager was in touch with Mr. Jaitley, who has been elected as the President of the Delhi University Students Union. He is consulting other student leaders also. He is trying to accommodate their suggestions as far as possible and practicable. Bu^r it has to be kept in mind that with the limited resources, it is not possible to give effect to all the suggestions that the student leaders are coming forward with* But at the same time, I can assure the hon. Member that the services and the special fleet which were given to the students before introducing some new services are continucing. In addition, certain additional facilities have been given to the students for going to the Campus and coining back from the Campus to their respective areas. And we have always been constantly trying to improve these services as far as possible.

to a matter of argent public importance

SHRI KHURSHED ALAM KHAN

(Delhi): Sii, the Delhi transport unfortunately is again in the public eye and is very much in the Press. At the outset, I would very much like to say that this incident between the students and the staff of the Delhi Transport is most deplorable and such incidents have to be avoided. But at the same time we must be a little more realistic and realize as to what the main trouble is. The rea* main trouble in Delhi is the transport capacity available to the public. In no big city like Delhi or Calcutta or Bombay, only road transport services can meet the requirements of the travelling public. And, therefore, We have to find some other solution and some other answer to this problem. The real problem, therefore, can only be solved when there is a rapid transport system in Delhi. Otherwise, this will be only a patch work and it would not meet the entire requirements of the Delhi travelling public satisfactorily. doubt, in the recent

[Shri Khurshed Alam Khan] past, there has been some improvement in the Delhi transport services, particularly their Sugam service, the Green Line service and the Mudrika service. And unless We encourage the Delhi Transport Corporation to give still better performance it would not help the situation in any Way. The real problem is that at the moment We have to co-operate with the Delhi Transport which is in great difficulty, particularly regarding the transport capacity. Therefore, unless We extend our full kco-operation—by we I mean We, the travelling public- it would not be possible for the Delhi Transport Corporation to meet the situation with the available capacity a¹ their disposal. No transport problem or, in fact, any problem can be solved by taking the law into ones own hands. You cannot achieve it by burning the buses or destroying the equipment which is utilized for transporting the people. Therefore, destruction of buses has to be stopped. Some indiscipline on /he other side has also to be checked, and the Delhi Transport people have to do their best and give their best. The reorganization of services is already under consideration and I suppose the Delhi Transport will certainly be able to find a solution, which will be, of course, not a longterm solution but a temporary solution. Therefore, We have to give them a chance, We have to give them an opportunity, we have to give a little breathing time to improve their own performance and do something better.

Here, once again, I would like to remind the D.T.C. and the hon. Minister that the productivity in Delhi Transport ha^s to be improved. The real problem is the inadequacy of transport capacity Therefore, if a large number of buses are held up in the workshops, it is not going to help the situation. Therefore, as soon as possible, more buses have to be brough" in road and completely in a roadworthy condition.

Another very important factor which is under consideration of the Delhi Transport Corporation is the change-over point. And, I suppose, as soon as the concerned Authorities are able to establish the changeover points, it wou'd be possible or them to reorganize their services by running more buses and by utilizing their equipment and their available transport capacity in a more effective and useful manner. Now, there are certain aspects which have got to be looked into by the D.T.G. management very carefully Number one: Particularly the South Delhi has always been a trouble spot for them. And, therefore, I do not see any reason why they cannot augment their fleet, and supervisory staff in that area and have more responsible, more efficient and more effective persons who should be always available there during the operational period.

Sir. in this connection, another im-ponam actor is the public relations of Delhi Transpor Corporation. No doubt, Delhi Transport Corporation has been doing useful work and providing useful services but they are weak on the side of public relations system and, therefore, they have to improve their public relations system and by improving their public relations system they can ultimately improve their image also.

SHRI PRANAB MUKHERJEE: Sir, the hon. Member has made some very good suggestions which are based upon his personal experience about the functioning of the D.T.C. I feel his suggestions are wise and I can assure him that all the suggestions put forward by him will be looked into. At the same time, Sir, I would like to point out two or three deficiencies from which we are suffering. It is undoubtedly a fact that the productL vity of the D.T.C. fleet is low, as low as 65 per cent; normally it should be 80 to 85 per cent. Then, maintenance facilities this again. in organisation being in. adequate, it is not possible to take care

of the regular maintenance of buses. In this connection, some serious efforts are being made to have some more new depots. Serious efforts are also being made to get the spare parts and engine materials. As a result of the non-availability of these critical items, it is not possible to get as many buses on the road, as we want to. These things are being, looked into.

Regarding improvements to be effected; n the public relations system and inducting greater efficiency in the supervisory staff, particularly in the trouble areas, we shall look into these matters and we shall try to see that as far as possible the suggestions made by the hon. Member are given effect to.

SHRI LOKANATH MISRA (Orissa) . Sir. ai the outset, I would say that it is inappropriate for the Minister in charge of the D.T.G. to have opted to reply to the questions. The Minister in charge of the Home Ministry should have been the appropriate person on this occasion to have replied to question because we Would have expected a more objective statement from the Home Minister rather than from the Ministry which is a party to the incident.

So, Sir, since he is replying to the ques. tions, I would take this opportunity of asking only one or two questions relating to the D.T.G. itself. Sir, may I know whether it is not a fact that the number of buses that ply in Delhi is far too short compared to the needs of the people as a result of which there is, sometimes, a queue of more than half a mile long, circuitous though, waiting for hours together in order to avail of a bus to a particular locality? I agree that in the mean time there has been some improvement by the introduction of two new services—one being called the Sugam service and the other the Mudrika service, or something like that. I do not know who has masterminded it. If somebody has to get the credit which is due to him, I Will give to him.

But, Sir, I would like to know whether it is not a fact that in spite of all this there is terrible scarcity of buses in the capital city and because of this scarcity all the trouble starts.

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Sir, besides this, in some cases it has been brought to my notice that the conductors have been misbehavin

grossly not only with students alone but even told that ladies have been pushed out of buses because the buses Were overcrowded and the conductors Would not allow the ladies to get in. Sir in order to save the people this harassment—who pay for this from service, not that they go gratis in buses—could at least some amount of consideration from the humanitarian point of view be shown by the conductors and, therefore, would the hon. Minister take the trouble of advising the conductors not to misbehave at all ? Sir, in some cases, the trouble arises only out of this misbehaviour. May be, in this particular case also a particular student misbehaved with by the conductor and, thereafter, the students as they are-students are after all students children are after all children-must have mobilised together and wanted to ex. press their anger towards the D.T.G. staff, which should have been taken in a milder Way by the D.T.C. staff.

In spite of that they retaliated, knowing that the other party were only students and may be one of them or many of them would have children of the D.T.C. heen staff themselves. Therefore, can I expect from the hon. Minister that there should be a code of conduct introduced among the D.T.C. staff so that no conductor should have audacity of misbehaving with the passenger while he gets into the bus? Even overloading has been sanctioned by the Ministry. I would say that there must be a limit to that and beyond that nobody should be allowed to get in. If anybody he should not be thrown out and mors

[Shri Lokanath Misra] so in case of children and ladies. If he does that, probably there will be some improvement in the running of the D.T.C. in the area and to add to that I Would say that immediately funds should be found in order to get more buses. It is a matter of great shame for any city and more so for the capital of India to have no buses while miles of waiting passengers queue up for one of the buses which they do not get in time.

SHRI PRANAB MUKHERJEE: Sir, it is a fact that the number of buses which are on road is inadequate in comparison to the requirement to cater the needs of the commuters of Delhi. There is no denial of this fact and on an earlier occasion I have already said that even the buses which could be put on roads are not in a position to do so because of the nonavailability of spare parts, tyres etc. We are looking into all these points and to that extent we are quite in agreement with the hon. Member that until and unless we can augment the fleet and more buses are put on the road, difficulties and deficiencies of commuters would not be eased. Till that time this type of condition of travelling in the buses will be there. Under the prevailing conditions naturally the tempers of commuters and conductors cannot be expected to be normal and usual. As a result of that sometimes some unpleasant incidents are taking place_ I am aware of it and we are trying to see how quickly we can augment the fleet and how quickly we can make arrangements for better services with the existing vehicles which are available With us. Secondly, I agree with you that there is scope of improving the training in the behaviour of conductors and drivers and other operating staff. On earlier occasions, I informed the hon. House that we are trying to improve the training system of the conductors. Not only that certain other measures for greater supervision, giving some sort of incentive if possible to improve their training to make them socially aware that thii

type of behaviour is neither helpful to them nor to the commutors—all these attempts are being made and I think with the co-operation of the hon. Membe _r and the other people who use the Delh; buses, it would be possible to make some improvement in that area.

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urgent public importance

DR. Z. A. AHMAD (Uttar Pradesh): Sir, as has been correctly pointed out) the real solution of the problem lies in providing more buses, putting more buses on the road and particularly on those areas from where high sensitive sections of the community are travelling—that is to say the student community. That is the basic solution, that is the long range solution. But I think, these daily conflicts between the students and conductors or bus drivers should be taken serious note of. We cannot give onesided judgment that always the students are at fault or always the conductors are at fault. Sometimes the fault lies on one side and sometimes the fault lies on the other side and the fact is that there is a constant strain under which both the students and the conductors have to function. The students are in a hurry to reach the college and the bus conductor is also in a desperate condition, he cannot take all the people standing outside and peg them up like fish in the bus. Now about this case yesterday and this morning a deputation of trade unionists, that is to say the bus drivers and bus conductors' union, came to me and said that in this case it Was a blatant and one-sided attack by students. I do not know how far it is correct. The students got annoyed and burnt the bus. That is a reality.

DR. Z. A. AHMAD: That they say is absolutely a blatant lie.

SHRI RAJNARAIN: Who says?

श्री राजनारायण: बस केम्प्स में आकर डी०टी०सी० के वर्करों ने जलाई है।

DR. Z. A. AHMAD: The workers themselves say. Now since you have interrupted me, I want to put things straight. To say that the bus conductors themselves burnt the bus is fantastic-It is normally the students who burn the buses. Since my friends are all the time laying the entire blame on the workers I want to correct the whole thing. It is a fact that the bus conductors and the bus drivers do not burn the buses. It is a fact that students out of rage burn buses. That is a reality. I do not want them to burn the buses at all. Therefore, I want that a proper enquiry should be made...

श्री राजनारायण : एक तो इन्होंने जजमेंट दे दिया है।

DR. Z. A. AHMAD: Yes, you have given the judgment.

MR. CHAIRMAN: Why are you replying to him?

DR. Z. A. AHMAD: He has definitely stated that bus conductors burnt the bus and since some of them have been arrested, I should put all the information before you. My information is that the students burnt the bus. The bus conductors and the bus drivers did not burn. Now a proper enquiry has to be made. Students have been arrested; Workers have been arrested. I Want that an enquiry should not be only departmental enquiry. I Want that the enquiry should be such in which public men should be associated and some members of Parliament or prominent citizens of Delhi should be associated because on the one hand there is an organised trade union; on the other hand there is the sensitive section, the community of students. Let some people who are in the political life of the city or in the political life of the country, go and examine the whole thing.

SHRI M. P. SHUKLA (Uttar Pradesh): Why not a judicial enquiry?

DR. Z. A. AHMAD: I think public men should be associated with that enquiry. We appreciate the sentiment[^] and the problems of students; we also appreciate the difficulties and problems of the workers. It should not be an official enquiry. Even if you have some officers associated, I do not mind but some public men should be associated with it who can patiently examine the problems and difficulties of the students and the workers and make suggestions to avoid such conflicts. That is my request, I hope my demand will be considered sympathetically.

to a matter of

urgent public importance

DR. R. K. CHAKRABARTI (West Bengal) : On a point of order. As rhe hon. Member Dr. Ahmad pointed out if it would have the case of hijacking and only the students hijacked the bus and took it inside the Polytechnic compound, my question to Dr. Ahmad is how come the D.T.G. people were found inside the Polytechnic and they have been arrested and they have been injured? Those drivers and conductors should have gone running to the police station and reported the facts to the police and the matter would have been settled. How was it possible that so many of D.T.C. staff were found inside the Polytechnic and they were injured and taken to hospital?

DR. Z. A. AHMAD: It is a compli cated Worken are not situation which existed. entitled to go...

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SHRI PRANAB MUKHERJEE: Without going into the controversy just at this moment I would appeal to the hon. Members to wait for the report of the inquiry. As I have already mentioned in my statement both students and the D.T.C. employees were found in the premises of the Polytechnic quarrelling among themselves and as a result of that the police had to intervene and the police arrested people belonging to both the quarrelling factions. Up to now we have received this information. I agree with Dr. Z. A. Ahmad when he suggests

[Shri Pranab Mukherjee] the stress and strain in which the students have to travel and the D.T.C. employees have to work is not congenial for normal behaviour and it is as a result of that this type of incidents are taking place. I think unless we can improve the service as such this type of undesirable incidents, whatever efforts we may make to avoid such things, cannot possibly be avoided. It would be an ideal situation if we could avoid them. If there is any deficiency in the administrative system I assure you we shall go into it and try to remedy the deficiency. We shall examine whethef individual omissions and commissions are leading to these incidents. But perhaps the problem is not so simple. We shall have to go into it.

Working conditions

Regarding the involvement of some public persons in the inquiry perhaps I do not think it would be desirable at this stage when a police inquiry is taking place and two criminal cases have already been filed with the police. Therefore let us Wait for the report and the result of the investigation and thereafter if it is necessary we might then consider.

श्री महावीर प्रसाद शुन्ल**ः सभा**पति महोदय_, . • •

श्री राजनारायणः श्रीमन्, पाइन्ट आफ आर्डर । मैं आपके द्वारा एक व्यवस्था का प्रश्न उठा रहा हूं।

श्री महावीर प्रसाद शुक्ल : मैं आपसे पहले से उठ रहा हूं बोलने के लिए।

भी राजनारायण । हमारा तो व्यवस्था का प्रश्न है।

SHRI M. P. SHUKLA: I was the first.

भी राजनारायण: श्रीमन्, मैं तो पाइन्ट आफ आर्डर पर खड़ा हुआ हूं। आप...

 $\mbox{MR.}$ CHAIRMAN : That item is over now. No, $\mbox{ special mention.}$

श्री राजनारायण । आपने हिमारा पाइन्ट आफ आर्डर तो सुनना ही है। मेरा पाइन्ट आफ आर्डर केवल विनम्नता से यह है कि क्या माननीय मंत्री जी किसी तथ्य और सत्य को जान-ने से इंकार कर सकते हैं? उनको आप कहें कि सीधा जवाब दें कि हम एक इनडिपेंडेंट इन्क्वायरी कराएंगे, जैसा डा०जे०ए०अहमद ने कहा आऊट-साइडर से कराएं, केवल डिपार्टमेंट की बात नहीं है। माननीय मंत्री जी जो सवाल है उसका सीधा जवाब देंगे या उसका रिगमरोड़ करेंगे?

MR. CHAIRMAN: There is no point of order. The Minister has already said that there is an inquiry going on. If the report is not satisfactory then he will go into the matter further as suggested by the hon. Member.

श्री राजनारायण: इसी सेशन में आ जाना चाहिए।

REFERENCE TO WORKING CONDI-TIONS OF STAFF EMPLOYED IN FOREIGN EMBASSIES IN THE CAPITAL

श्री सुन्नमण्यम् स्वामी (उत्तर प्रदेश) : सभापति जी, मैं आज इस सदन में यहां जो एक दूतावास हैं उनमें जो भारतीय कर्मचारी काम कर रहे हैं उनके संबंध में आपके सामने और मंत्री महोदय के सामने कुछ विचार रखना चाहता हूं। मैं समझता हूं यहां के माननीय सदस्य इससे परिचित नहीं है कि दूतावास के कर्मचारियों के सेवा संबंधी और काम करने के कोई नयम नहीं हैं और दूतावास वाले, जब भी कभी उनकी इच्छा होती है, अपने कर्मचारियों को निकाल देते हैं। अब मैं विशेष तौर से आपका ध्यान, रिशायन इम्बेसी में जो धांधली हुई है, उसके संबंध में खींचना चाहता हं।

रिशयन इस्बें सी में जिन 7 लोगों को निकाला गया उसमें जो ड्राइवर की पोस्ट पर काम करता है उसकी 16 साल की नौकरी रही है, स्वीपर की 14 साल की नौकरी रही है और एयर-